GOVERNMENT OF INDIA MINISTRY OF LAW & JUSTICE DEPARTMENT OF JUSTICE

RAJYA SABHA

STARRED QUESTION NO. *124

TO BE ANSWERED ON THURSDAY, THE 9TH DECEMBER, 2021

Creation of National Judicial Infrastructure Authority

*124. SHRI T.G. VENKATESH:

Will the Minister of Law and Justice be pleased to state:

- (a) whether Government has taken note that courts in the country are not having proper facilities like washrooms, waiting rooms and own buildings which has an adverse impact on dispensation of qualitative justice;
- (b) if so, the details thereof;
- (c) whether Government has received any proposal from the Chief Justice of India urging to modernise and strengthen the judicial infrastructure by creating a separate National Judicial Infrastructure Authority to take care of these matters from time to time;
- (d) if so, the details thereof; and
- (e) the response of Government to this proposal?

ANSWER

MINISTER OF LAW AND JUSTICE (SHRI KIREN RIJIJU)

(a) to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (e) of RAJYA SABHA STARRED QUESTION NO. *124 FOR ANSWER ON 9TH DECEMBER, 2021.

The Registry of Supreme Court of India has compiled data on the status of judicial infrastructure and court amenities, including shortage of toilets and waiting rooms for lawyers and litigants. A proposal has been received from Chief Justice of India for setting up of National Judicial Infrastructure Authority of India (NJIAI) for arrangement of adequate infrastructure for courts, as per which there will be a Governing Body with Chief Justice of India as Patron-in-Chief. The other salient features of the proposal are that NJIAI will act as a Central body in laying down the road map for planning, creation, development, maintenance and management of functional infrastructure for the Indian Court System, besides identical structures under all the High Courts. The proposal has been sent to the various State Government/UTs, as they constitute an important stakeholder, for their views on the contours of the proposal to enable taking a considered view on the matter.

The primary responsibility of development of Infrastructure facilities for judiciary rests with the State Governments. To augment the resources of the State Governments, the Union Government has been implementing a Centrally Sponsored Scheme for Development of Infrastructure Facilities in

district and subordinate courts by providing financial assistance to State Governments / UTs in the prescribed fund sharing pattern. The scheme is being implemented since 1993-94. Till date, the Central Government has sanctioned Rs. 8709.77 crore under the Scheme to States/UTs, out of which Rs. 5265.00 crore has been released since 2014-15 which is around 60.45% of the total release under the scheme. During the financial year 2021-22, at BE stage an amount of Rs.776 crore has been allocated for the scheme, out of which Rs. 384.50 crore (around 50%) has been released till date. Under this scheme, funds are released by the Central Government for construction of court buildings and residential accommodations for Judicial Officers of District and Subordinate Judiciary.

The scheme has been extended from time to time. The scheme was earlier extended in 2017 for 3 years from 01.04.2017 to 31.03.2020 with budgetary outlay of Rs.3320 cr. The scheme was again extended for one year i.e. upto 31.03.2021. This scheme was evaluated by NITI Aayog which also recommended its continuance. The Government has now approved the continuance of this CSS for a period of 5 years from 01.04.2021 to 31.03.2026, with a total budgetary outlay of Rs.9000 crores, including Central share of Rs.5307 crores. The scheme components have been expanded, to also cover the construction of toilets (Rs.47 cr), digital computer rooms (Rs.60 cr) and Lawyers' Hall (Rs.700 cr), in addition to the

Court Halls& Residential Units (Rs.4500 cr) in the district and subordinate courts.

As per information made available by the High Courts, against sanctioned strength of 24,485 and working strength of 19,292 judges, presently 20,595 Court Halls (including 556 rented ones) and 18,087 Residential Units are available in the District and Subordinate Courts as on 01.12.2021. Moreover, 2,846 Court Halls and 1,775 Residential Units are under construction. It may therefore be seen that number of Court Halls available presently are more than the present working strength, but are less than the sanctioned strength of the judicial officers.

Pursuant to the extension of the scheme and introduction of new features in the scheme, revised guidelines have been issued on 19.08.2021 for implementation of Centrally Sponsored Scheme for Development of Infrastructure Facilities for Judiciary. To ensure building of safe structures, the guidelines also provide for compliance with instructions on Disaster Management, for which Disaster Management Action Plan also has to be also put in place for all the buildings, besides making these structures disaster resilient. States/UTs are also to ensure that prescribed disabled friendly/accessibility standards have been adopted in the court designs.

The facility of flexi funds is also included in the guidelines. Under the Flexi Fund scheme, States/UTs, if they desire, can set aside the funds allocated (25% in case of States and 30% in case of UTs), including Central and State share, as Flexi Fund to be spent on any sub-scheme or innovation or component that is in line with the overall aim and objective of the approved Centrally Sponsored Scheme. State can use the fund to meet local needs and requirements e.g. customization required with respect to local condition of weather, climate etc. or meet specific local demands like Lawyers' Building and Consultation Lounge, Litigants Waiting Hall, Library Complex etc.

For monitoring the status of the projects under the scheme, three broad monitoring mechanisms have been provided for as follows:-

(a) High Court Level Monitoring Committee in the State chaired by the Chief Justice of the respective High Courts and consisting of Registrar General of High Court, Portfolio Judges, Law/Home Secretary of the State and Secretary of the State PWD as a Member of the Committee. This Committee is to review the physical and financial progress of the construction of court halls, lawyers' hall, toilet complexes and digital computer rooms, and residential units for Judicial Officers every six months.

- (b) Central Level Monitoring Committee in the Department of Justice chaired by Secretary (Department of Justice, Government of India) and comprising of representatives from all States (Department of Law/Home, High courts and PWD), concerned Joint Secretary (Department of Justice, Government of India), Financial Advisor (Ministry of Law & Justice, Government of India) as a Member and concerned Deputy Secretary (Department of Justice) as Convenor. This Committee is to review the physical and financial progress of the construction of court halls, lawyers' hall, toilet complexes and digital computer rooms, and residential units for Judicial Officers every six months. In the current financial year, several meetings have been held by this Committee by video conferencing: 10-17 May 2021; 10th June 2021; 16-23 September 2021; 25th October 2021 and on 10th November 2021.
- (c) Online monitoring system has been developed with the technical assistance of National Remote Sensing Centre of ISRO for collection of data on progress and completion court halls and residential units. Space technology has been leveraged for online monitoring through Nyaya Vikas Web Portal. For the purpose, a web portal and mobile app named "Nyaya Vikas" have been developed for monitoring of construction projects which was launched in 2018. The State Governments have nominated Nodal Officer at State level and Surveyors & Moderators for each project to enter and upload data/information relating to ongoing and

completed projects. Geotagging of projects using Nyaya Vikas mobile application has helped better monitoring of the judicial infrastructure projects. The Users in States enter data through web portal and upload photographs through mobile app with geo-tagging. "Nyaya Vikas Version 2.0", with upgraded features has been launched in April, 2020. The new version of the Mobile App which was launched in April 2020 is more user friendly and runs on iOS phones as well as Android systems. The mobile application is being used by State Surveyors to geotag and upload photographs at remote locations with dimensions through geo-spatial technology. Data analysis and visualization techniques have been used in the portal. The dashboard of this portal provides data on progress of the CSS projects in public domain. As on 01.12.2021, 6089 court halls (completed and under construction) and 4813 residential units (completed and under construction) are already geotagged.

भारत सरकार विधि और न्याय मंत्रालय न्याय विभाग राज्य सभा तारांकित प्रश्न सं. *124 जिसका उत्तर गुरुवार, 09 दिसम्बर, 2021 को दिया जाना है

राष्ट्रीय न्यायिक अवसंरचना प्राधिकरण की स्थापना किया जाना

124 श्री टी.जी. वेंकटेश:

क्या विधि और न्याय मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या सरकार ने इस बात पर ध्यान दिया है कि देश के न्यायालयों के पास शौचालय, प्रतीक्षालय और अपने स्वयं के भवन जैसी समुचित सुविधाएं नहीं है जिसका गुणवत्तापूर्ण न्याय प्रदान करने पर प्रतिकूल प्रभाव पड़ता है ;
- (ख) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है।
- (ग) क्या सरकार को भारत के मुख्य न्यायाधीश से कोई प्रस्ताव प्राप्त हुआ है जिसमें यह अनुरोध किया गया है कि समय-समय पर इन मामलों पर ध्यान देने के लिए पृथक् राष्ट्रीय न्यायिक अवसंरचना प्राधिकरण की स्थापना कर न्यायिक अवसंरचना का आधुनिकीकरण और सुदृढ़ीकरण किया जाए,
- (घ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है ; और
- (ङ) इस प्रस्ताव पर सरकार की क्या प्रतिक्रिया है ?

उत्तर

विधि और न्याय मंत्री (श्री किरेन रीजीजू)

(क) से (ङ): एक विवरण सदन के पटल पर विवरण रख दिया गया है।

राज्य सभा तारांकित प्रश्न सं. *124, जिसका उत्तर 9 दिसंबर, 2021 को दिया जाना है, के भाग (क) से (ड.) के उत्तर में निर्दिष्ट विवरण ।

उच्चतम न्यायालय की रिजस्ट्री ने न्यायिक अवसंरचना की प्रास्थित और न्यायालय संबंधी सुख सुविधाओं, जिसके अंतर्गत वकीलों और मुविक्किलों के लिए शौचालयों और प्रतीक्षालयों की कमी भी है, पर डाटा संकलित किया है। भारत के मुख्य न्यायमूर्ति से न्यायालयों के लिए पर्याप्त अवसंरचना की व्यवस्था हेतु भारत का राष्ट्रीय न्याय अवसंरचना प्राधिकरण (एनजेआईएआई) की स्थापना हेतु एक प्रस्ताव प्राप्त हुआ है जिसके अनुसार एक शासी निकाय होगा जिसमें भारत के मुख्य न्यायमूर्ति मुख्य संरक्षक के रुप में होंगे। इस प्रस्ताव की अन्य मुख्य बातें यह हैं कि एनजेआईएआई, सभी उच्च न्यायालयों के अधीन उसी प्रकार की अवसंरचनओं के अतिरिक्त भारतीय न्याय तंत्र के लिए कार्यात्मक अवसंरचना की योजना बनाने, सृजन, विकास और अनुरक्षण और व्यवस्था के लिए कार्य योजना अधिकथित करने वाले एक केन्द्रीय निकाय के रूप में कार्य करेगा। यह प्रस्ताव, विषय पर सुविचार-दृष्टिकोण लेने में सक्षम करने के लिए विभिन्न राज्य सरकारों/संघ राज्यक्षेत्रों को प्रस्ताव की रुपरेखा पर उनके विचारों के लिए भेजा गया है क्योंकि वें महत्वपूर्ण पणधारी हैं।

न्यायपालिका के लिए अवसंरचना प्रसुविधाओं के विकास की मुख्य जिम्मेदारी राज्य सरकारों में निहित है। केन्द्रीय सरकार, राज्य सरकारों के संसाधनों का संवर्द्धन करने के लिए, जिला और अधीनस्थ न्यायालयों में अवसंरचना प्रसुविधाओं के विकास हेतु विहित किए गए निधि सांझा पैटर्न में राज्य सरकारों/ संघ राज्यक्षेत्रों को वित्तीय सहायता उपलब्ध करके केन्द्रीयकृत प्रायोजित स्कीम का कार्यान्वयन कर रही है। यह स्कीम वर्ष 1993-94 से कार्यान्वित की जा रही है। आज तक, केन्द्रीय सरकार ने राज्य/संघ राज्यक्षेत्रों को इस स्कीम के अधीन 8709.77 करोड़ रुपये मंजूर किए हैं जिसमें से 5265.00 करोड़ रुपये वर्ष 2014-15 से जारी किए गए हैं जो इस स्कीम के अधीन कुल जारी का लगभग 60.45 प्रतिशत है। वित्तीय 2021-22 के दौरान बजट अनुमानित (बीई) स्तर पर इस स्कीम के लिए 776 करोड़ रुपये आबंटित किए गए थे जिसमें से आज तक, 384.50 करोड़ रुपये (लगभग 50 प्रतिशत) जारी किए जा चुके हैं। यह स्कीम समय समय पर बढ़ाई गई है। इस स्कीम के अधीन, जिला और अधीनस्थ न्यायपालिका के न्यायिक अधिकारियों के लिए आवासीय इकाइयों और न्यायालयों भवनों के संन्निर्माण के लिए केन्द्रीय सरकार द्वारा निधियां जारी की जाती हैं।

यह स्कीम समय समय पर विस्तारित की गई है। यह स्कीम वर्ष 2017 में, 3320 करोड़ रुपये के बजटीय परिव्यय के साथ 1.4.2017 से 31.3.2020 तक 3 वर्ष के लिए बढ़ाई गई थी। यह स्कीम एक वर्ष के लिए अर्थात् 31.3.2021 तक पुन:बढ़ाई गई थी। इस स्कीम का मूल्यांकन नीति आयोग द्वारा किया गया था उसने भी इसके जारी रखने की सिफारिश की थी। सरकार ने 5 वर्ष की अवधि के लिए, 1.4.2021 से 31.3.2026 तक, 9000 करोड़ रुपये के कुल बजटीय परिव्यय के साथ जिसके अंतर्गत 5307 करोड़ रुपये का केन्द्रीय हिस्सा भी है, के साथ इस सीएसएस को जारी रखने का अनुमोदन किया है जिला और अधीनस्थ न्यायालयों में न्यायालय हालों और आवासीय इकाइयों (4500 करोड़ रूपये) के अतिरिक्त शौचालयों (47 करोड़ रूपये) तथा डिजिटल कंप्यूटर कक्षों (60 करोड़ रूपये) और वकीलों के हालों (700 करोड़ रूपये) के निर्माण को भी सम्मिलित करने के लिए स्कीम के संघटकों को बढ़ा दिया गया है।

उच्च न्यायालयों द्वारा उपलब्ध कराई गई जानकारी के अनुसार, जिला और अधीनस्थ न्यायालयों में वर्तमान में नयाधीशों के 24,485 स्वीकृत पदों के विरुद्ध 19,292 कार्यरत पद संख्या है और इस समय, 1.12.2021 को 20,595 न्यायालय हॉल (जिसके अंतर्गत 556 किराए पर हैं) और 18,087 आवासीय इकाइयां उपलब्ध है। इसके अलावा, 2,846 न्यायालय हॉल और 1,775 आवासीय इकाइयां सिन्निर्माणाधीन हैं। अत:,यह देखा जा सकता है कि इस समय न्यायालय हॉल, वर्तमान कार्यरत पद संख्या से अधिक उपलभ्य है किंतु न्यायिक अधिकारियों की स्वीकृत पद संख्या से कम हैं।

इस स्कीम के विस्तार और नई बातों के पुर:स्थापन के अनुसरण में, न्याय पालिका के लिए अवसंरचना प्रसुविधाओं के विकास हेतु केन्द्रीयकृत प्रायोजित स्कीम के कार्यान्वयन के लिए 19.8.2021 को पुनरीक्षित मार्गदर्शक सिद्धांत जारी किए गए हैं । मार्गदर्शक सिद्धांत, सुरक्षित अवसंरचना निर्माण सुनिश्चित करने और अन्य अपेक्षित पूर्व-अध्यपेक्षाओं को पूर्ण करने हेतु आपदा प्रबंधन पर अनुदेशों की अनुपालना का उपबंध भी करती हैं जिसके लिए इन अवसंरचनाओं के आपदा प्रतिरोधी होने के अतिरिक्त, सभी भवनों में आपदा प्रबंधन कार्य योजना भी होनी चाहिए । राज्यों/संघ राज्यक्षेत्रों को यह भी सुनिश्चित करना है कि न्यायालय डिजाइनों में दिव्यांगजन अनुकूलन/ पहुंच मानकों को सुनिश्चित किया गया है । इन मार्गदर्शक सिद्धांतों में लचीली निधि प्रसुविधा भी सिम्मिलित की गई है ।

लचीली निधि स्कीम के अधीन, राज्य/संघ राज्यक्षेत्र यदि चाहें तो आबंटित निधियों को (राज्यों की दशा में 25% और संघ राज्यक्षेत्रों की दशा में 30 %), जिसके अंतर्गत केन्द्रीय और राज्य का हिस्सा भी है, किसी उप-स्कीम या अभिनव या संघटक पर खर्च किए जाने वाली लचीली निधि के रुप में अलग रख सकते हैं जो केन्द्रीयकृत प्रायोजित स्कीम के अनुमोदित उद्देश्य और समग्र लक्ष्य के अनुरूप है। राज्य, निधि का उपयोग स्थानीय आवश्यकताओं को और अपेक्षाओं जैसे जलवायु, मौसम आदि की स्थानीय परिस्थितियों के संबंध में स्वनिधीरित अपेक्षाओं या विशेष स्थानीय मांगों जैसे वकीलों के भवन और परामर्श लॉज, मुविक्किलों के प्रतीक्षालय, पुस्तकालय परिसर आदि को पूरा करने के लिए निधियां प्रयोग कर सकता है।

इस स्कीम के अधीन परियोजनाओं की प्रास्थिति की मॉनीटरी करने के लिए, निम्नलिखित तीन विस्तृत मॉनीटरी प्रणालियां गठित की गई हैं; -

- (क): राज्य उच्च न्यायालय स्तर मॉनीटरी सिमिति, जिसकी संबद्ध उच्च न्यायालय के मुख्य न्यायमूर्ति द्वारा अध्यक्षता की जाएगी और जिसमें उच्च न्यायालय के महारजिस्ट्रार, पोर्टफोलियो न्यायाधीश, राज्य के विधि/गृह सचिव और राज्य पीडब्ल्यूडी के सचिव सिमिति के सदस्य के रुप में होंगे। सिमिति को न्यायालय हॉलो, वकीलों के हालों, शौचालय परिसरों और डिजिटल कंप्यूटर कक्षों तथा न्यायिक अधिकारियों के आवासीय इकाइयों के सिन्निर्माण की भौतिक और वित्तीय प्रगति का प्रत्येक छह मास में सिमीक्षा करनी होगी।
- (ख): न्याय विभाग में केन्द्रीय स्तर मानीटरी सिमिति होगी जिसकी अध्यक्षता सिचव(न्याय विभाग, भारत सरकार) द्वारा की जाएगी और जिसमें सभी राज्यों (विधि/गृह विभाग, उच्च न्यायालय और पीडब्ल्यूडी) के प्रतिनिधि, संबद्ध संयुक्त सिचव (न्याय विभाग, भारत सरकार), वित्तीय सलाहकार (विधि और न्याय मंत्रालय, भारत सरकार) सदस्य के रुप में सिम्मिलित होंगे और संबद्ध उप सिचव (न्याय विभाग) संयोजक होगा। सिमिति, प्रत्येक छह मास में न्यायिक

अधिकारियों के लिए आवासीय इकाइयों और न्यायालय हॉलों, वकीलों के हॉलो, शौचालय परिसरों और डिजिटल कंप्यूटर कक्षों के सिन्निर्माण की भौतिक और वित्तीय प्रगति की समीक्षा करेगी। चालू वित्तीय वर्ष में, 10-17 मई, 2021; 10 जून, 2021; 16-23 सितंबर, 2021; 25 अक्तूबर, 2021 और 10 नवंबर, 2021 को वीडियो कान्फ्रैसिंग के माध्यम से ऐसी कई बैठकें आयोजित की गई हैं।

(ग): ऑनलाइन मानीटरी तंत्र, इसरो के राष्ट्रीय सुदूर संवेदन केंद्र, की तकनीकी सहायता से आवासीय इकाइयों और न्यायालय हॉलो के पूर्ण होने और प्रगति पर डाटा संग्रहण किया गया है । अन्तरिक्ष प्रौद्योगिकी का न्याय विकास पोर्टल के माध्यम से ऑन लाइन मानीटरी के लिए लाभ उठाया गया है । इस प्रयोजन के लिए, वैब पोर्टल और मोबाइल ऐप अर्थात "न्याय विकास" सन्निर्माण परियोनाओं की मानीटरी के लिए विकसित किए गए हैं जिसे 2018 में प्रारंभ किया गया था । राज्य सरकारों ने राज्य स्तर पर नोडल अधिकारी और सर्वेक्षक तथा माडरेटर प्रत्येक परियोजना के लिए जारी और पर्ण परियोजनाओं से संबंधित जानकारी और डाटा प्रविष्ट और अपलोड करने के लिए नामनिर्दिष्ट किए हैं। न्याय विकास मोबाइल एप्लीकेशन का प्रयोग करके, परियोजनाओं के जियोटैगिंग ने न्यायिक अवसंरचना परियोजनाओं की बेहतर मानीटरी में सहायता की है । राज्यों में उपयोक्ता वैब पोर्टल के माध्यम से डाटा प्रविष्ट करते हैं और जियोटैगिंग के साथ मोबाइल ऐप के माध्यम से फोटो अपलोड करते हैं । "न्याय विकास वर्जन -2", उन्नत विशेषताओं के साथ अप्रैल, 2020 में प्रारम्भ किया गया है । मोबाइल ऐप का नया वर्जन जो अप्रैल, 2020 में प्रारंभ किया गया था अधिक उपयोक्ता अनुकुल है और आईओएस फोनों के साथ एंडरॉयड प्रणाली पर भी चलता है । मोबाइल एपलीकेशन राज्य सर्वेक्षकों द्वारा जियो टैग करने के लिए और सदुर अवस्थानों से फोटो अपलोड करने के लिए अंतरिक्ष संबंधी प्रौद्योगिकी के माध्यम से लंबाई –चौडाई सिहत फोटो अपलोड करने के लिए प्रयोग की जा रही है । डाटा विश्लेषण और विजुअलाइज़ेशन तकनीक का इस पोर्टल पर प्रयोग किया गया है। इस पोर्टल का डैश बोर्ड लोक अधिकारिता में सीएसएस परियोजनाओं की प्रगति पर डाटा उपलब्ध करता है। 1.12.2021 तक, 6089 न्यायालय हॉल (पूर्ण और सिन्निर्माणाधीन) और 4813 आवासीय ईकाइयां (पूर्ण और सन्निर्माणाधीन) पहले से ही जियो टैग किए गए हैं।

SHRI T.G. VENKATESH: Respected Deputy Chairman, Sir, through you, my first supplementary question to the Minister of Law and Justice is this. The State Government of Andhra Pradesh accepted and allotted land for permanent building of Andhra Pradesh High Court at Kurnool. The same is the case with Telangana; a new building for High Court at Hyderabad is also under consideration. What is the status of these two new High Court buildings?

SHRI KIREN RIJIJU: Sir, with regard to infrastructure of the Supreme Court and the High Courts, there is a separate Budget provision and it is being handled independently where the Central Government does not directly play any role. The infrastructure of High Courts is supposed to be funded by respective State Government. The Central Government, however, supports the construction or anything else, if necessary, to improve the infrastructure of district courts and lower judiciary. That is why, with regard to the question raised by the hon. Member for status of Andhra Pradesh, I can definitely collect the information and give it to him. But since it does not directly pertain to the question and it also does not directly have any accountability on the part of the Central Government about infrastructure of High Courts, I may give him information at a later point of time if the hon. Member comes to me.

SHRIT.G. VENKATESH: Today, modern jails are available. *Qaidi* people are enjoying all facilities like lounge, toilet, bathroom, drinking water, etc. They are enjoying and do not want to leave the jails. However, a number of courts are in very bad condition. Whoever wants justice goes to the court but they are not able to have even a seat there. Is there any proposal to immediately use these modern jails for courts and 70-year plus people can be given parole on account of corona?

SHRI KIREN RIJIJU: Sir, I am not very clear about the intent of the hon. Member and what exactly he wants to know but I could draw an inference from his mentioning of jails and other facilities like toilets and other things. Jail is a subject which is handled by the State Governments. It used to be part of the Home Ministry but later on, jail has been treated completely as a State subject. When it comes to my Ministry, the Ministry of Law and Justice, we can give him details about what kind of support we have been providing to strengthen the infrastructure of district courts, other subordinate courts and their complexes. I can give information but it will be quite elaborate. If any other Member also raises supplementary question on this, I will answer that.

श्री उपसभापति : डा. सस्मित पात्रा जी, आप प्रश्न पूछिए।

DR. SASMIT PATRA: Sir, my question to the Law Minister is this. In the case of virtual hearings presently happening and later on with courts opening, there is a requirement of having more courts and more benches.

So, what are the steps that the Ministry is taking in terms of taking care of these needs?

SHRI KIREN RIJIJU: Sir, over a period of time, there has been a demand for extension of new benches in different locations as well as for creation of circuit benches. Of course, when it comes to these kinds of demands, there is a consultation process. So, it would not be possible for me to answer here directly whether I am going to consider for creation of new benches or new courts. There is a consultation process. We actively consult with respective High Court Chief Justices as well as with the Supreme Court Chief Justice. Therefore, in that regard, I can assure that in the pandemic period, the requirement, the nature of the court hearings, has changed considerably. Taking that into account, we are supplementing all the needs for different courts to handle the emerging situation.

SHRI N.R. ELANGO: Will the hon. Law Minister inform the House, what are the steps being taken to reduce the number of under trial prisoners because the courts are very much concerned about the number of under trial prisoners? And without considering their bail, they are kept in the prison for a long time. It has to be reduced. What are the steps taken by the Government?

SHRI KIREN RIJIJU: This is a very good suggestion also because I always believe that we have to ensure that nobody is treated unfairly and justice must be made available to every individual Indian citizen. With that regard, I have also made reference to the relevant people, whether the courts or the State Government, that we must ensure legal aid to the needy people. We also ensure speedy trial of those who are languishing in the jails and under the relevant provisions, we can assist them to get a quick trial. I have also appealed to all our legal services authorities, which are doing wonderful job in terms of outreach programme, to create legal awareness and to provide legal aid, and we have a large number of para-legal volunteers as well as panel lawyers who assist in getting justice for the people, especially, those who are languishing in the jail beyond stipulated time for want of any additional legal aid or assistance. This is something I have taken up very, very seriously. Maybe, after this

Parliament Session, I would call the Law Ministers of different States and Union Territories to also consider this important point.

श्रीमती सीमा द्विवेदी: माननीय उपसभापित जी, मेरी जिज्ञासा है कि जेलों में ऐसे कई कैदी बंद हैं, जिनकी उम्र लगभग 70 साल या उससे ऊपर भी हो गई है अथवा जो शारीरिक रूप से अक्षम हो गए हैं और उन्हें बहुत दिक्कत हो रही है। क्या सरकार उनके बारे में मानवतापूर्वक विचार करके उन्हें रिहा करने का कार्य करेगी?

श्री किरेन रिजिजु: मान्यवर, कानून सबके लिए बराबर है। अगर किसी को legal knowledge नहीं है, उसे लीगल सहायता नहीं मिल रही है और ऐसे लोग कई सालों से जेलों में पड़े हुए हैं, तो यह हमारे लिए ठीक स्थिति नहीं है। हमने यह कहा है कि जिसे legal aid चाहिए, वह दी जाए। हम lawyers से भी अपील कर रहे हैं कि जो pro bono concept है कि आप free legal aid, बिना पैसे लिए, गरीबों को सहायता दे सकते हैं, तो इस प्रावधान को और आगे बढ़ाने के लिए, चाहे वह legal services authorities हों, चाहे lawyers हों, मैं सबसे अपील कर रहा हूं।

MR. DEPUTY CHAIRMAN: Q.No.125. The questioner is not present. Any supplementaries?